

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.619/91.

Dt. of Order:4-7-91.

A.Venkateswarlu

....Applicant

vs.

1. Union of India represented by the General Manager, SC Railway, Rail Nilayam, Secunderabad.
2. Chief Personnel Officer, SC Railway, Rail Nilayam, Secunderabad.
3. Divisional Railway Manager (BG) Secunderabad, Railway Divisional Officer, Secunderabad.
4. Sr.Divisional Accounts Officer (BG), Secunderabad, Divl.O.ice, SC Railway, Secunderabad.

....Respondents.

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Counsel for the Applicant : A.Venkateswarlu (party-in-person)

Counsel for the Respondents : Shri N.V.Ramana, SC for Rlys

CORAM:-

- - - -

THE HON'BLE JUSTICE SHRI KAMALESHWAR NATH : VICE-CHAIRMAN

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER

(Order of the Division Bench delivered by
Hon'ble Shri Kamleshwar Nath, VC)

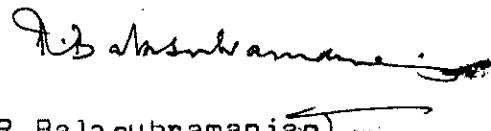
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We have heard the applicant in person. The relief claimed in this case is fixation of pay and for payment of arrears of salary from 1-1-1979 as per the promotion order dt.20-11-79 and for implementing the order No.CPO/P/e/481/PWI dt.22-4-80 on par with his juniors. This Original Application was filed on 13-6-91. The office has reported that the claim is beyond the jurisdiction of this Tribunal in so far as it relates to a period several years prior to

1st November, 1982.

2. The applicant says that the department has mis-placed his Service Record and he was of the impression that his case would be dealt with appropriately after tracing the service record. He says that he has been making representations from time to time from 1980 onwards but he has not received any reply. We are of the view that mis-placement of Service Record could not stand in the way of the applicant from approaching the court in proper time. Moreover making repeated representations which have no statutory base does not save limitation. For these reasons this application is not maintainable. Accordingly the application is dismissed in limini. No order as to costs.


(Kamleshwar Nath)
Vice-Chairman


(R. Balasubramanian)
Member (A)

Dated: 4th July, 1991.
Dictated in Open Court.


Deputy Registrar (A)

- To av1/
1. The General Manager, Union of India, S.C.Railway, Railnilayam, Secunderabad.
 2. The Chief Personnel Officer, S.C.Railway, Railnilayam, Sec'bad.
 3. The Divisional Railway Manager (BG) Secunderabad.
Railway Divisional Officer, Secunderabad.
 4. The Sr.Divisional Accounts Officer (BG)
Secunderabad, Divl.Office, S.C.Rly, Secunderabad.
 5. One copy to Mr.A.venkateswarlu, Party-in-person
Flat No. 601, vivekananda Nagar, Kukatpalli, Hyderabad.
 6. One copy to Mr. N.v.Ramana, SC for Rlys, CAT.Hyd.
 7. One spare copy.

pvm

2nd

PLS
07/09/

(2)

para

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD
Kamaleshwar Nath.

THE HON'BLE MR. B. N. JAYASIMHA: V.C.
AND

THE HON'BLE MR. D. SURYA RAO: M(J)
AND

THE HON'BLE MR. J. NARASIMHA MURTHY: M(J)
AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

DATED: 14-7-1991.

ORDER / JUDGMENT.

M.A./R.A./C.A. No.

in

T.A. No.

W.P. No.

O.A. No. 619/9/

Admitted and Interim directions
issued.

Allowed.

Disposed of with direction.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.

